

(Part II—Proceedings other than Questions and Answers)

3707

3708

LOK SABHA

Thursday, 20th December, 1956.

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair.]

QUESTIONS AND ANSWERS

(See Part I)

12-06 hrs.

PAPERS LAID ON THE TABLE

PROCLAMATION re INDIA'S RIGHT TO REGULATE FISHING AND FISHERIES IN ADJOINING HIGH SEAS

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): On behalf of Shri Anil K. Chanda, I beg to lay on the Table a copy of S.R.O. No. 2876, dated the 29th November, 1956, containing the Proclamation by the President regarding India's right to regulate fishing and fisheries in the adjoining high seas. [Placed in Library. See No. S—594/56].

MINUTES OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Shri Raghunath Singh (Banaras Distt.—Central): I beg to lay on the Table the minutes of the sittings of the Committee on Private Members' Bills and Resolutions (Sixty-seventh to Seventy-second) held during the Fourteenth Session.

DELIMITATION OF PARLIAMENTARY AND ASSEMBLY CONSTITUENCIES ORDER, 1956.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of the Delimitation of Parliamentary and Assembly Constituencies Order, 1956, under sub-section (3) of section 47 of the States Reorganisation Act, 1956. [Placed in Library. See No. 596/56]

Shri Kamath (Hoshangabad): May I know when it will be gazetted and be available to Members of the House? Is this a big Order?

Mr. Speaker: The Gazette notification will issue soon.

Inasmuch as the whole House is interested and the country is interested in the question of delimitation, and each hon. Member here and others are interested in knowing what exactly the limits and boundaries are, I suggest to the hon. Minister that early steps should be taken to get these copies printed and made available to Members.

Shri Satya Narayan Sinha: Yes, Sir, provided the electricity does not fall us as it did yesterday.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary Rajya Sabha:

- (i) "In accordance with the provisions of rules 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform Lok Sabha that the Rajya Sabha, at its sitting held on the 17th December, 1956,

[Secretary]

agreed without any amendment to the Young Persons (Harmful Publications) Bill, 1956, which was passed by the Lok Sabha at its sitting held on 22nd November, 1956".

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th December, 1956, agreed without any amendment to the Suppression of Immoral Traffic in Women and Girls Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 30th November, 1956."

(iii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha. I am directed to enclose a copy of the Delhi (Control of Building Operations) Continuance Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 18th December, 1956."

(iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Slum Areas (Improvement and Clearance) Bill, 1956, which has been passed by the Rajya Sabha at its sitting held on the 18th December, 1956."

(v) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Tenants (Temporary Protection) Bill, 1956 which has been passed by

the Rajya Sabha at its sitting held on the 19th December, 1956."

DELHI (CONTROL OF BUILDING OPERATIONS) CONTINUANCE BILL
SLUM AREAS (IMPROVEMENT AND CLEARANCE) BILL
DELHI TENANTS (TEMPORARY PROTECTION) BILL

Secretary: Sir, I lay the following Bills, as passed by Rajya Sabha, on the Table of the House:

- (1) The Delhi (Control of Building Operations) Continuance Bill, 1956.
- (2) The Slum Areas (Improvement and Clearance) Bill, 1956
- (3) The Delhi Tenants (Temporary Protection) Bill, 1956.

COMMITTEE ON PETITIONS
Eleventh Report

Shri P. Subba Rao (Nowrangpur) beg to present the Eleventh Report of the Committee on Petitions.

PROCEDURE RE ANSWERING
QUESTIONS ON BEHALF OF
OTHER MINISTERS

Mr. Speaker: I also wanted to make an observation for the hon. Minister of Parliamentary Affairs to note hereafter. In cases where Questions are answered by any Minister or Deputy Minister who is not concerned with that Ministry, the hon. Minister who is unable to answer the Questions because he may not be able to be present here will intimate to the Speaker that he has authorised some other Minister to answer the Questions on his behalf. Then it will facilitate me. Otherwise, I will be taken by surprise.
